

ITEM NO.1

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).406/2013

RE-INHUMAN CONDITIONS IN 1382 PRISONS VS

Petitioner(s)

VERSUS

STATE OF ASSAM & ORS.

Respondent(s)

(MR. GAURAV AGRAWAL, ADVOCATE IS AMICUS CURIAE IN THE MATTER and
 IA No. 105821/2018 - CLARIFICATION/DIRECTION)

Date : 05-02-2020 The matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
 HON'BLE MR. JUSTICE B.R. GAVAI
 HON'BLE MR. JUSTICE SURYA KANT

Mr. Gaurav Agrawal, Adv. (A.C.)

For Petitioner(s)

By Post

For Respondent(s)

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UPON hearing the counsel the Court made the following
O R D E R

Mr. ANS Nadkarni, learned Additional Solicitor General, prays for time to obtain instructions on the preliminary report of the Supreme Court Committee on Prison Reforms especially on the issues such as filling up of vacancies in the prisons and over-crowding of

prisons.

Prayer is allowed.

Put up after two weeks.

**(SANJAY KUMAR-II)
AR-Cum-PS**

**(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR**